



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

D. B. (P.I.L.) Writ Petition No. 6486/2021

Vivek Singh Jadon Son of Shri Shiv Kumar Singh, aged about 28 years, Resident of 192, Ganesh Nagar, Kalwar Road, Harnathpura, Jaipur (Raj.)

Aadhar No. 842271031675, PAN No. BOAPJ2321A, State Bank of India, Industrial Area, Jhotwara, Jaipur Account No. 61166856865.

----Petitioner

Versus

1. State of Rajasthan, through its Chief Secretary, Govt. of Rajasthan, Govt. Secretariat, Jaipur (Raj.)

2. Secretary, Department of Finance, Government of Rajasthan, Govt. Secretariat, Jaipur (Raj.)

----Respondents

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For Petitioner : Mr. Samarth Sharma Advocate  
through Video Conferencing.

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**HON'BLE MRS. JUSTICE SABINA  
HON'BLE MR. JUSTICE MANOJ KUMAR VYAS**

**Order**

**28/06/2021**

Petitioner has filed the petition under Article 226 of the Constitution of India by way of public interest litigation. Prayer clause of the petition reads as under:-

"It is, therefore, most respectfully prayed that your lordships may graciously be pleased to accept and allow this writ petition and

(i) issue a writ order or direction in the nature thereof thereby call for the entire record of the case and may kindly direct the respondents authorities to declared un approved journalist as front line health workers and grant packages them benefit of Insurance Scheme and included them scheme of exgrosiya which provided Rs. 50,00,000/- aid to dependent of deceased who



died during service in prevention of Corona Virus and made a covid centre in press club and given preference for vaccination to journalist and their family members in the larger interest of justice.

(ii) issue any other order or direction which this Hon'ble Court may deem fit, just and proper in the facts and circumstances of the case may also passed in favour of petitioner.

(iii) Cost of the writ petition be also awarded in favour of the petition."

After hearing learned counsel for the petitioner, we find that no ground for interference by this Court, while exercising writ jurisdiction, is made out, as the issue involved in the present case relates to a policy decision, to be taken by the respondents.

Dismissed.

(MANOJ KUMAR VYAS),J

(SABINA),J

MANOJ NARWANI /17

